

BEFORE THE NATIONAL GREEN TRIBUNAL -
WESTERN ZONE AT PUNE

I.A. No. 06/2025(WZ)
In
Appeal No.06/2025(WZ)

Colva Civic and Consumer Forum ... **Appellant**

v.

Goa Coastal Zone Management Authority
& Ors. ... **Respondents**

AFFIDAVIT-IN-REPLY ON BEHALF OF
RESPONDENT NO. 2 TO THE
APPLICATION FOR CONDONATION OF
DELAY

I, **MS. GLORIA YELLOW MEHRA**, D/o Kanwal
Krishan Mehra, 51 years of age, Indian National,
resident of Flat No. 401/C, Devashri Gardens, Porvorim,
Bardez – Goa 403501, the authorized representative of
Respondent No. 3 herein do hereby on solemn
affirmation state as under:

For HERMITAGE BUILDERS PVT. LTD.

Ramesh Kumar
Authorised Signatories



1. I say that I am in receipt of an application for condonation of delay filed by the Applicant above named. I have read and understood the contents of the same.
2. I deny and dispute the contents of the said application in toto. Anything that is not specifically denied shall not be deemed to be admitted.
3. I say that the Application is erroneous, misconceived and an abuse of process of law. The application is vague and bereft of specific details. The number of days of delay in filing the application is not calculated properly in the pleadings. Application reflects the casual approach of the Applicant who has sought condonation of delay as a matter of right. The application does not deserve any indulgence from this Hon'ble Tribunal.

Reshma

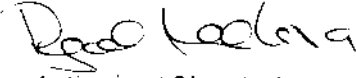
4. I say that the averments and pleadings in the application are baseless. There is nothing on record to substantiate the same. The Applicant has failed to make out a case for condonation of delay.



5. Assuming without admitting that the Impugned Order was indeed obtained under RTI pursuant to GCZMA Notice dated 07/11/2024, the 30 days limitation period to file an Appeal in such a scenario expired on 07/12/2024. The Applicant has wrongly stated that the time period to prefer an Appeal expired on 20/12/2024. On this count itself the application is liable to be dismissed as baseless.

6. I say that as per the data available on the official website of the National Green Tribunal, specifically the *Case Status* section, the present Appeal is filed on 22/12/2024. It is pertinent to note that the same is filed by one "Judith" and not

For HERMITAGE BUILDERS PVT. LTD.


Authorised Signatories



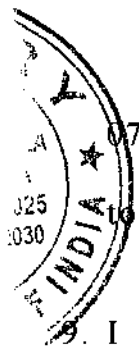
by the Applicant herein. The payment of fees is also in the name of said "Judith". The Applicant herein and the said "Judith" are evidently different. On this count as well the application does not deserve any indulgence. Annexed hereto and marked as **Annexure A-1** is copy of the Case Status of Appeal No. 06/2024(WZ) obtained from the NGT Website.

7. I say that in light of the above, the application for condonation of delay is liable to be dismissed at the threshold.

8. Without prejudice to the above, this Respondent categorically denies that the Order dated 18/10/2024 was received by the Applicant on 21/12/2024. There is no material to corroborate the same. As stated earlier, assuming the order was made available in terms of Notice dated 07/11/2024, the time period expired on

For HERMITAGE BUILDERS PVT. LTD.


Authorized Signatories



07/12/2024. Furthermore, same raises a doubt as to how the appeal was notarized on 20/12/2024.

9. I categorically deny that the Server/E-Filing Website of NGT was facing issues. The screenshots produced do not reflect any such information and hence the same are disputed. I have reasons to believe that the screenshots are manipulated. The emails do not indicate filing of any appeal. The attachment to emails is of purported screenshots which are categorically disputed. No appeal was attached to the said email. On this count as well, the authenticity and veracity of the contentions of applicant is disputed.

10. It is categorically denied that the delay is of 2 days. The delay is wrongly calculated for reasons best known to the Applicant. This respondent has reasons to believe that the said miscalculation is deliberate and an attempt to mislead this Hon'ble tribunal.

For HERMITAGE BUILDERS PVT. LTD.


Authorized Signatory



In light of the above, the application for condonation of delay be dismissed with costs.

12. I say that the contents of para 1, 2pt, 3pt, 4pt, 5pt, 6, 8pt, 9 and 10 are true to my own knowledge and/or based on information; and the contents of 2pt, 3pt, 4pt, 5pt, 7, 8pt, and 11 are based on legal submissions which I believe to be true.

Solemnly affirmed at

For HERMITAGE BUILDERS PVT. LTD. - Goa

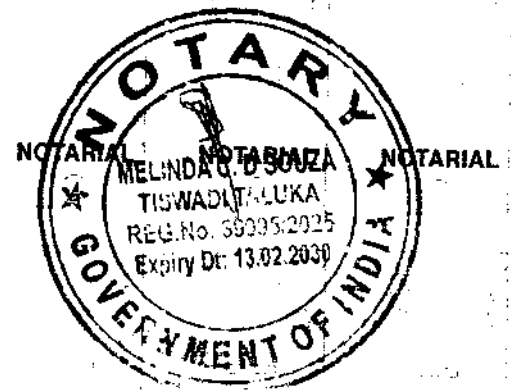
Recd to Lira
Authorized Signatory

On this 17th day of March, 2025

DEPONENT

Solemnly affirmed before me by the above named
Deponent *Ms Gloria Jellow Mohan*
..... who has been identified by
before me by *Mr Aadhar Card No*
771690289210 whom I personally know.
Notary Office, Panaji, Goa.
Dated *17/3/2025*
Reg No *37/25*

[Signature]
MELINDA C. D SOUZA
The Notary



NOTARIAL NOTARIAL NOTARIAL



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Filing Number	270413700953/2024	Filing Date	22-12-2024
Party Name	JUDITH VS GOA COASTAL ZONE MANAGEMENT AUTHORITY		
Petitioner Advocate(s)		Respondent Advocate(s)	
Act	ENVIRONMENT (PROTECTION) ACT, 1986		
Case Number	Appeal No. 6/2025	Registered On	07-01-2025
Last Listed	22-01-2025	Next Hearing Date	18-03-2025
Case Status	PENDING		

All Parties

Petitioner	Respondent
JUDITH	HERMITAGE BUILDERS PVT LTD GOA COASTAL ZONE MANAGEMENT AUTHORITY STATE OF GOA